



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Srinagar.

Notification

Jammu, the 18th May, 2018

SRO 221 .- In exercise of the powers conferred by section 74 read with section 27-A of the Stamp Act Svt. 1977 (Act No. XL of 1977) the Government hereby substitutes rules 5 of the Jammu and Kashmir Preparation and Revision of Market Value Guidelines Rules, 2011 by the following namely:-

"5. Periodicity of Revision.

The market value guidelines and rates under these rules for both rural and urban areas shall be carried annually and notified in the first week of January of each calendar year."

By order of the Government of Jammu and Kashmir.

Sd/-

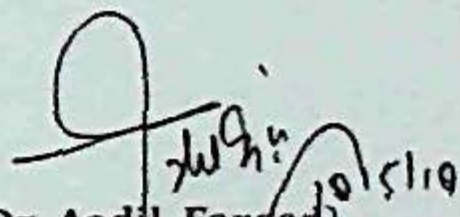
(Navin K. Choudhary), IAS
Principal Secretary to Government
Finance Department

Dated:-18-05-2018

No. ET/Estt/81/2018

Copy to the:

1. All Financial Commissioners.
2. Director General of Police, J&K.
3. All Principal Secretaries to Government.
4. Principal Secretary to the Governor/Chief Minister.
5. Principal Secretary to Government, Election Department.
6. All Commissioner/Secretaries to Government.
7. Chairman, J&K Special Tribunal.
8. Divisional Commissioner, Jammu/Kashmir.
9. All Heads of Departments/Managing Directors
10. Director, Information, J&K with the request to publish the same in the two daily leading news papers of the State.
11. Registrar General, J&K High Court, Jammu.
12. All Deputy Commissioners.
13. Director, Archives, Archaeology and Museums.
14. OSD to Finance Minister for information.
15. Special Assistant to Hon'ble Minister of State.
16. Pvt. Secretary to Principal Secretary Finance.
17. Stock File/SRO File.


(Dr. Aadil Fareed)
Under Secretary to Government